

PUNJAB VIDHAN SABHA

Bill No. 22-PLA-2015

**THE PUNJAB STATE LEGISLATURE (PREVENTION OF
DISQUALIFICATION) AMENDMENT BILL, 2015**

A

BILL

further to amend the Punjab State Legislature (Prevention of Disqualification) Act, 1952.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab State Legislature (Prevention of Disqualification) Amendment Act, 2015. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Legislature (Prevention of Disqualification) Act, 1952, in section 2, in clause (h), at the end, for the sign “:”, the sign “.”, shall be substituted and thereafter, the following clause shall be added, namely:- Amendment in section 2 of Punjab Act 7 of 1952.

“(i) Chairperson of the Punjab Waqf Board.”.

3. (1) The Punjab State Legislature (Prevention of Disqualification) Amendment Ordinance, 2015 (Punjab Ordinance No. 4 of 2015), is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

As per The Punjab State Legislature (Prevention of Disqualifications) Act, 1952, certain offices of profit not to disqualify their holders for being chosen as, or for being, members of the state legislature have been laid down. The Ld Advocate General Punjab has advised to make an amendment in section 2 of Act 1952 with addition of new clause 'i' Chairperson of the Punjab Waqf Board. Accordingly, the proposed amendment is required to be made in the relevant provisions of the Act.

2. Hence, this Bill.

MADAN MOHAN MITTAL,
Minister for Parliamentary Affairs,
Punjab.

CHANDIGARH :
The 23rd September, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 23rd September, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).